

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 5
IB-587/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Fedex Express Transportation and ... **Applicant**
Supply Chain Services (India) Pvt. Ltd.

Vs

Shoppers Supply Overseas Pvt. Ltd. ... **Respondent**

Order delivered on 28.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Abhishek Pratap Singh, Adv.
Mr. P. V. Dinesh, Adv.
Ms. A. K. Singh, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 17.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MD SADDAM

